

National Company Law Tribunal

Allahabad Bench

CP NO. 8/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE COMPANY: Dr. Vishnu Dutt Agarwal vs. Aditya Medical Books Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 433/434 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	M.K. Bagri	OL ALD	RDW	
2.	Najamuz Zaman Khan	Counsel for the Petitioner	Petitioners Counsel	

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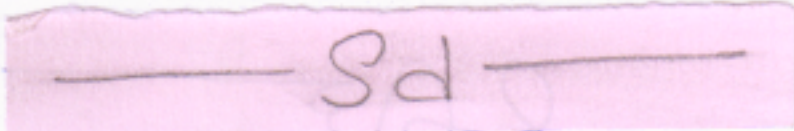
Sh. Najamuz Zaman Khan, Advocate for the petitioner. Sh. M.K. Bagri, OL for the Central Government.

The petitioner files proof of service of fresh notice issued to the Central Government as well as proof of making payment of cost to the High Court Legal Aid Services, Allahabad. Therefore, the present petition stands restored. The Ld. OL, representing the Central Government raises preliminary objection on maintainability of the present petition before this Court after the enactment of the I & B Code, 2016 and provisions relating to winding up of a company under the Companies Act, 2013 now stands substituted with the provisions of the I & B Code, 2016. The petitioner counsel seeks time for argument. Hence, the time is granted.

The matter to be listed on 21<sup>st</sup> December, 2017.

Dated:15.12.2017

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

  
H.P. Chaturvedi,  
Member (Judicial)